

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.17 of 2017 (SZ)

IN THE MATTER OF:

Dhenupuri Housing Colony
Kannadasan Avenue,
Seethalakshmi Nagar Welfare Association,
A Registered Society rep. by its
President D.Ravi,
No.5,Kannadasan Avenue,
Madambakkam, Chennai – 600 126.

...Applicant(s)

Versus

1. The Secretary,
State Urban Development Department,
Government of Tamil Nadu
Fort St. George,
Chennai- 600 009.
2. The Commissioner,
Municipal Administration & Water Supply Department,
Chepauk,
Chennai-600 009.
3. The Director of Town Panchayat,
Chepauk,
Chennai-600 005.
4. The Tamil Nadu Pollution Control Board,
Rep. by its Chairman,
Guindy,
Chennai-600 032.
5. The Superintending Engineer,
Kancheepuram, Thiruvallur Circle,
TWAD Board,"A" Block,No.1, Second Floor,
Alandur Municipality Super Bazar Complex,
New Street,Alandur,
Chennai-600 016.
6. The District Collector,
Chengalpattu District,
Chengalpattu-603 001.
(Impleaded/Substituted as Suo-Motu
As per the order of the Tribunal dated 06.03.2020)
7. The District Environment Engineer DEE,
Kancheepuram District,
Kancheepuram-631 501.

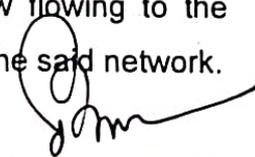

COMMISSIONER
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8. The Revenue Divisional Officer,
Tambaram,
Chennai-600 045.
9. Madambakkam Town Panchayat,
Rep.by its Executive Officer,
Madambakkam,
Chennai-600 126.
10. Tambaram City Municipal Corporation,
Rep.by its Commissioner,
No.1, MuthurangaMudali Street,
Tambaram West,
Chennai-600 045.
(R10 Suo-Motu impleaded as per order of the
Hon'ble Tribunal dated 16.03.2022)
...Respondent(s)

REPORT FILED BY THE COMMISSIONER, TAMBARAM CORPORATION

I, Balachander, son of Srinivasan, Hindu aged about 36 years, Working as Commissioner, Tambaram Corporation, Tambaram, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tambaram Corporation. The area of Madambakkam was not part of the Tambaram Corporation in the year 2017 and hence this respondent is not aware of the above said Case before this Honourable Tribunal.
2. With regard to the disputes raised in the said Original Application, the said cause of action does not survive any longer for the following reasons:-
 - i. Solid wastes were dumped in the Thangal (Lake) near the Madambakkam burial ground. The said dumped Solid wastes have been since removed by bio-mining in the year 2024. The said location is now used as a Micro Compost Centre. This facility ensures that there is no accumulation of Solid wastes in the place and all wastes are processed and disposed off without any accumulation.
 - ii. A transfer station for collection and forwarding of the solid wastes is also under construction.
 - iii. The grey water flowing into the Lake has been diverted and linked to the channel along the Highways and the same is now flowing to the Buckingham Canal. No sewage outflow is connected to the said network.


COMMISSIONER
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iv. Sewage from the houses is being in the individual septic tanks and is periodically collected through the Sewage tankers and decanted in the STP of the Corporation in Mannuran Kulam Area.

v. This area is included in the Solid waste management work of the Corporation and regular schedule of collection and disposals is being followed and there is no accumulation of any solid wastes in the area.

vi. The project for the formation of the UGSS in G.O. Ms.No 21, MA & WS Department Dated 04-02-2026. This Project involves the formation of the UGSS system for the left out areas of Tambaram Corporation at a Cost of Rs 582 for the areas of Chitlapakkam, Sembakkam and Madambakkam. This is now sanctioned and the Tender for the Project has been notified and published on 05-02-2026 and the last date for submission is 3:00 PM on 06-03-2026.

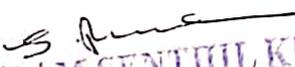
In the foregoing circumstances it is prayed that the Honourable Tribunal may be pleased to pass necessary orders in O.A. No 17 of 2017 and thus render justice.

Solemnly affirmed on
This the 5th day of
March 2026 and the
Deponent herein has
Affixed his signature
in my presence

before me

COMMISSIONER
Tambaram City
Municipal Corporation

Advocate, Chennai.


S. RAMENTHIL KUMAR
ADVOCATE, E. No 2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 029

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O A.No.17 of 2017 (SZ)

**REPORT FILED BY THE 10th
RESPONDENT date 05.03.2026**

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)
COUNSEL FOR 10th RESPONDENT.**

Cell No. 9940118337